

1	2	3	4	5	6
16.	Punjab	Punjab State Small Industries Corporation, Chandigarh	5	4	7.16
17.	Rajasthan	Rajasthan Small Industries Corporation, Jaipur	3	2	5.69
18.	Tamil Nadu	Tamil Nadu Handicrafts Development Corporation, Chennai	3	3	7.70
19.	Tripura	Tripura Handicrafts & Handloom Corporation, Agartala	11	10	41.44
20.	Uttar Pradesh	Uttar Pradesh Export Corporation, Kanpur	10.	4	17.01
21.	West Bengal	West Bengal Handicrafts Development Corporation, Calcutta	10	9	24.53

[Translation]

**Irregularities in Coal Companies**

2681. SHRIMATI SURYAKANTA PATIL : Will the Minister of COAL be pleased to state :

(a) whether the Government have received any complaints with regards to mismanagement, corruption and other irregularities in various coal companies from the Members of Parliament during each of the last three years, till date;

(b) if so, the details thereof;

(c) the action taken so far in this regard; and

(d) the matters in which action has not been taken by the Government so far?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) Yes, Sir.

(b) to (d) The number of letters from the Members of Parliament received in the Ministry of Coal containing complaints about corrupt practices in Coal India Limited (CIL) headquarters and the subsidiary companies of CIL during the last three years from July, 1995 to June, 1998 and action taken thereon in the Ministry of Coal are given below:

	1995 -96	1996 -97	1997 -98	Total
1	2	3	4	5
(i) No. of letters received in Ministry of Coal from Members of Parliament containing complaints	8	17	21	46
(ii) No. of such complaints referred to the Vigilance Departments of the companies for investigation	8	17	21	46

1	2	3	4	5
(iii) Investigation reports received	6	12	5	23
(iv) Investigation reports awaited from the companies	2	5	16	23
(v) No. of cases where advice from Ministry of Coal for taking disciplinary action conveyed to the companies and replies sent to the Members of Parliament.	6	12	5	23

The coal companies are to initiate disciplinary action against any of the employees if the allegations were substantiated. However, in one of the above cases disciplinary action was initiated by the Ministry of Coal against a Board-level officers of a subsidiary company of CIL.

[English]

**Decline in Tourists Flow**

2682. SHRI BHARTRAHARI MAHTAB : Will the Minister of TOURISM be pleased to state :

(a) whether the tourist coming from far East have slumped during recent past;

(b) if so, the reasons therefor;

(c) the details of steps being taken to increase tourists at the places of Buddhist culture; and

(d) the details of tourist places of Orissa which have been included in the Buddhist culture places/sector?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI MADAN LAL

**KHURANA:** (a) and (b) No. Sir. The tourist arrivals from East Asia during 1996/95 showed an increase of 31.3% and during 1997/96 showed an increase of 1.8%.

(c) Efforts are being made to promote the Buddhist circuit in the overseas market through advertising in electronic and print media, participation in travel marts, dissemination of information through brochures and organising of 'know India' seminars. A special Buddha Mahotsava is also scheduled in October-November '98 which would *inter alia* promote Buddhist pilgrimage and tourism.

(d) Identification of tourist sites for development is primarily the responsibility of the State Govts. However, Lalitgiri, Ratnagiri, Udaigiri and Dhauli are being promoted in the niche markets overseas.

#### **Shekhawat Committee Report on Centre-State sharing of revenue**

**2683. SHRI K.S. RAO :** Will the Minister of FINANCE be pleased to state :

(a) whether some time back the Prime Minister had appointed a High-level Committee under the Chairmanship of the Chief Minister of Rajasthan to sort out the matters relating to sharing of State-Centre revenue;

(b) if so, the composition of the Committee and its terms of reference;

(c) whether the Committee has since submitted its report;

(d) if so, the main recommendations thereof; and

(e) the reaction of the Government thereto?

**THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) :** (a) Yes.

(b) Chairman : Shri Bhairon Singh Shekhawat, CM, Rajasthan

*Members :* Dr. Amaresh Bagchi  
National Institute of Public  
Finance & Policy

Shri S. R. Hashim  
Member Secretary,  
Planning Commission.

The Task Force will examine and recommend such measures as would enable the States to raise more resources including by additional or alternative means and also devolution of additional financial powers to the States of the Union.

(c) to (e) The Committee has presented its first report to Government of India covering a few issues. Government is examining the recommendations in consultation with RBI.

#### **Assets of Vishwa Dharmayatan Trust**

**2684. DR. SANJAY SINH :** Will the Minister of FINANCE be pleased to state :

(a) whether the Income Tax Department has valued the assets of Chandraswami and Vishwa Dharmayatan Trust at more than Rs. 2300 crores;

(b) if so, the names of the trustees of the said Trust and the details of donations so far received by the Trust from foreign countries;

(c) whether any assessment of the assets of the remaining trustees has been made and if so the details thereof; and

(d) if not, the reasons therefor?

**THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) :** (a) No, Sir.

(b) (I) Names of the trustees of Vishwa Dharmayatan Trust as on 21.6.96 are as below :

1. Shri Chandraswamyji
2. Dr. P.C. Reddy
3. Shri R.C. Jain
4. Shri R.K.S. Sengar
5. Dr. Subramaniam Swamy
6. Mr. Vikram Singh
7. Shri Venu Gopal Dhoot

(II) The total amount of donations received from foreign countries by this Trust is Rs. 2,29,04,832.

(c) and (d) The tax assessments have been made up to Assessment Year 1996-97 in the case of Shri Partap C. Reddy and up to Assessment Year 1997-98 in the cases of S/Shri R.C. Jain, Subramanian Swamy and Venugopal Nandalal Dhoot. Since there is a search in the case of other three trustees, the search assessments under Chapter XIV-B of the Act have been made.

#### **Compensation to Private Power Generating Units**

**2685. SHRI ANANT GANGARAM GEETE :**  
**SHRI MADHUKAR SIRPOTDAR :**

Will the Minister of COAL be pleased to state :

(a) whether Private Sector Power Generating Units have asked the Coal India Limited for inclusion of 'distress clause' in their contracts to ensure recompensation for failure in coal supply to them in time;